

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUCKNOW

Original Application No. 479/2009

This, the 16th day of September, 2011

HON'BLE JUSTICE ALOK KUMAR SINGH, MEMBER (J)

Nishi Pathak aged about 31 years d/o late Sri Raghuvir Saran Pathak, r/o T-21 F, South Railway Colony, Subshan Nagar, Bareilly.

Applicant.

By Advocate: Sri P.K. Srivastava

Versus

1. Union of India through the Secretary, Department of Posts, Govt., of India, New Delhi.
2. The Chief Post Master General (U.P. Circle), Govt. of India, Lucknow.
3. The Sr. Superintendent of Post Offices, Department of Posts, Govt. of India, Shahjahanpur.

Respondents.

By Advocate: Sri D.S. Tewari

ORDER (Dictated in Open Court)

By Hon'ble Shri Justice Alok Kumar Singh, Member (J)

Heard.

2. By means of previous order dated 26.8.2011, after reaching to *prima facie* finding that there is no satisfactory and plausible explanation in respect of inordinate delay of about 5 years, the applicant was given one more opportunity to bring on record anything relevant to explain aforesaid delay. Thereafter, it was listed on 9.9.2011. On that date, it was adjourned for today. In furtherance of the order dated 26.8.2011, nothing relevant has been brought on record in respect of inordinate delay of about 5 years. Therefore, in continuation to order dated 26.8.2011, it is finally observed that in the absence of any plausible and satisfactory explanation of delay of about 5 years, as already observed in detail in order dated 26.8.2011, this O.A. is liable to be dismissed being barred by limitation and accordingly it is so ordered. No costs.

Alok Kumar Singh
(Justice Alok Kumar Singh)
Member (J)

16.9.11

HLS/-